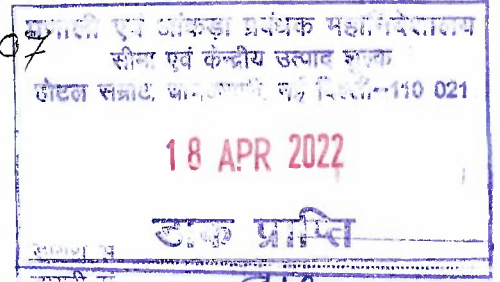


F.No.C-18018/2/2021-Ad.V/3207
Government of India
Ministry of Finance
Department of Revenue
Central Board of Excise & Customs
(Office of Chief Vigilance Office)



2nd Floor, C-Wing, Hudco Vishala Building
Bhikaji Cama Place, New Delhi,
Date- 6th April, 2022

To,

All the CCAs under CBIC

Subject: Updation of data on e-seva vivad portal in vigilance matters.

Sir/Madam,

E-Seva Vivad Portal was launched vide Ad.IIA letter issued from F.No.23011/11/2020- Ad.IIA dated 31.03.2021. It is a web-based application meant for granting visibility to CAT/Court cases on service-related matters filed by different officers of field formations and for granting appropriate approval of Board on such matters. The scope of e-seva vivad portal was widened vide letter F.No.23011/11/2020- Ad.IIA dated 26.07.2021 to include vigilance matters also, wherein the departmental officers have approached CATs and other judicial fora.

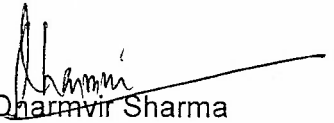
2. In reference to above, in legal cases arising out of disciplinary matters, it is clarified that-

- i. Vide SOP issued from Ad.IIA dated 01.04.2021(copy enclosed) Field officer of the level of Asst Commissioner/Deputy Commissioner/Joint Commissioner/Additional commissioner, appointed as nodal officer for service matter will also act as nodal officers for vigilance matter pertaining to Ad.V section of the Board.
- ii. Legal case details of All Group A officers in vigilance matters are to be uploaded on the e-seva vivad portal. The list of cases not uploaded is enclosed for uploading on the portal.(Annexure-A)
- iii. Legal case details of serving non Group A officers are not to be uploaded on the e- seva vivad portal as Board is not directly involved in decision making process. If Union of India, Secretary (Revenue/Finance) or other officers from Board are made respondents in such cases, authorization on behalf of such officers are to be sought by the field formations from Ad.V section of the Board, if not sought earlier and necessary action is to be taken for deletion of name of such respondents as they are not directly involved in decision making process.
- iv. In case of retired non Group A officers, where the decision is to be taken by the President of India, under Rule 8 of CCS (Pension) Rules, 2021(erstwhile Rule 9 of CCS (Pension) Rules, 1972), the legal case details are to be

uploaded on the portal only after submission of disciplinary case records to Ad.V/DGoV after following due procedure as delineated in revised procedures issued vide F.No. 11016/31/2020-Ad.V/7247 dated 29.09.2021 and 10.03.2022.

- v. The legal cases in case of serving non Group A officers, if, are required to be referred to the Board, same will follow the instruction issued from F.No.C-11016/32/2020-Ad.V vide letter dated 08.09.2021 and 10.03.2022 for effective and timely handling of court cases on Disciplinary matters/ Vigilance cases in Central Administrative Tribunals/High Courts/ Supreme Court to protect the interest of the Government.
- vi. All cases to be uploaded must contain-
- Brief of the case
 - Recommendations of the Field formations
 - Desired action from the Board
 - The case records uploaded on the portal must be complete in all respect ie it must have all the relevant documents of the concerned legal case like copy of OA, copy of reply Affidavit, Copy of Rejoinder, Copy of reply affidavit to rejoinder, copy of interim orders if any, copy of orders, legal opinion of standing counsel, legal advice of Branch secretariat of DoLA, copy of writ, copy of reply affidavit to writ etc.
 - Each document uploaded on the portal must be named properly for ease of reference of the Board.

3. Difficulty, if any, in the implementation of these instructions maybe brought to the notice of the Board for necessary corrective actions.



Dharmvir Sharma
Deputy Secretary to Government of India
Tel. 011-26171183

Copy to:

1. PA to Member (Admin) for information.
2. PA to CVO for information.
3. All nodal officers of e-seva vivad portal.
4. All Pr. ADG/ADG, zonal unit, DGoV.
- ✓ 5. DG, System for uploading on departmental website.
6. Notice Board for information.
7. Guard file

List of cases pertaining to Delhi Zone

Cases in DELHI HIGH COURT

S No	Court Name	Case No	Date filed	Plaintiff	Defendant	Original/ Appellate	Status of the case	Name of Govt Counsel	Nature of the case (In a line)
1	Delhi	WP No. 4106/2015 filed by Department in Delhi High Court	12/24/2014	UNION OF INDIA	Rajesh Gupta	Appellate	Pending	Arun Bhardwaj	OA No.343/20212 filed by Sh Rajesh Gupta to challenge the Charge Memo. Hon'ble CAT vide order dated 26.04.2014 quashed the charge memo. The department challenged the CAT order by filing WP @ No.4106/2015
2	Delhi	6278/2018	5/31/2018	G. K. Dixit	UNION OF INDIA	Appellate	Pending	Suraj Kumar	OA No. 1629/2018 filed before CAT Delhi to quash the Penally Order. Vide Order dated 16.11.2017 OA dismissed.
3	Delhi	7917/2018	7/25/2018	UNION OF INDIA	Navneet Kumar	Appellate	Pending	ARUN BHARDWAJ	The Defendant has challenged his suspension beyond 90 days without service of charge sheet. Vide Order dated 02.04.2018, the CAT, PB, Delhi set aside the extension of suspension order dated 13.09.2017 and stated that the applicant shall be treated in service after expiry of 90 days. WP No 7917/2018 filed in Delhi, HC .
4	Delhi	12652/2019	2019	P.S. Purkayastha	UNION OF INDIA	Appellate	Pending	Ravi Prakash	OA NO. 1837/2014 filed before Hon'ble CAT Delhi to set aside penalty Order. Vide Order dated 20.11.2018 OA dismissed..
5	Delhi	5421/2019	2019	UNION OF INDIA	Pradeep Kumar Sirohi	Appellate	Pending	Arun Bhardwaj	OA No. 555/2016 filed before Hon'ble CAT Delhi challenging penalty order.. CAT vide order dated 01.04.2019 allowed the OA.
6	Delhi	3988/2010	6/1/2020	UNION OF INDIA	K. P. Singh	Appellate	Pending	R V Sinha	CAT Quashed the Penalty order in disciplinary proceeding. WP filed by the Department. WP dismissed. Restoration petition is admitted and same is pending before High Court.
7	Delhi	1468/2021	2/3/2021	UNION OF INDIA	Jitendra Pratap Singh	Appellate	Pending	Ravi Prakash	OA No. 3250/2018 filed before CAT Delhi. Vide order dated 30.08.2018, OA partially allowed directing DA to grant the CO an opportunity of being heard. NDH.12.01.22

Cases in CAT DELHI Bench

1	Delhi	OA No 55/2016, CAT Delhi	12/21/2015	BALMIKI RAM TRIPATHI	M/O FINANCE & OTHERS	ORIGINAL	PENDING	HANU BHASKAR, R.V.SINHA,D.S. MAHENDRU,RAJNISH PRASAD	The applicant in OA No. 55/2016 sought to quash the Order dated 26.08.2015 withholding his 20% of his pension for 5 years
2	Delhi	OA No. 2424/2016	7/19/2016	S.P. Singh Commissioner retd.	CBIC, UoI	Original	Pending	R V SINHA,R K SHARMA	Shri S.P. Singh filed OA 2424/2016 before the Hon'ble CAT, PB, New Delhi praying to quash the charge Memo No. 17/2004 dated 24.6.2004 and penalty order No. 15/2016 dated 23.3.2016 with all consequential benefits.
3	Delhi	O.A./1535/2017	5/1/2017	M K Sondhi, DC	CBIC, UoI	Original	Pending	RAJEEV KUMAR	The Applicant has challenged the disciplinary proceedings initiated against him.
4	Delhi	OA No. 1538/2017 CAT, PB, New Delhi	5/3/2017	Anil Kumar Mehra	M/O FINANCE & OTHERS	ORIGINAL	PENDING	R.V.SINHA, RAJEEV KUMAR	The DA vide Order No.11/2018 dt. 19.06.2018, has decided to impose the penalty of "Censure" on the CO. Now the applicant has filed the present OA against the penalty order.
5	Delhi	OA No. 4306/2017 before CAT PB, New Delhi	12/4/2017	Amresh Jain	M/O FINANCE & ANOTHER	ORIGINAL	PENDING	RAJEEV KUMAR	Applicant filed OA No. 3652/2012 challenging the charge memorandum dated 4.06.2010 alleging DA has not considered his representation dated 25.11.2013. DA decided his representation vide order dated 18.02.2014. He again filed OA No. 589/2015 challenging order dated 18.02.2014. In said OA, Tribunal vide order dated 08.02.2017 quashed the order dtd. 18.02.2014 passed by the dept. and directed the department to consider specific averments of the Applicant regarding his income and assets acquired during his earlier employment and from other sources. In compliance of said order, dept again passed a speaking order dated 14.07.2017. Aggrieved by order dated 14.07.2017, the applicant has filed the present OA 4306/2017.
6	Delhi	OA No.2708/2018	7/9/2018	Navneet Kumar	M/O FINANCE	ORIGINAL	Pending	Gyanendra Singh	OA filed to quash Charge Memo dated 29.12.2017 issued to the Applicant
7	Delhi	OA No.761/2020	3/16/2020	N. Mohan Krishna	M/O FINANCE	ORIGINAL	Pending	Rajeev Kumar	OA filed to quash Charge Memo dated 16.02.2015 issued to the Applicant.
8	Delhi	1543/2021		Vikash Kumar	UOI	Original	pending	Y.P.Singh 9953711028	Challenging Suspension Extension Order
9	Delhi	MA1880/2021		Anish Gupta	UOI	Original		ND Kaushik	Order passed by CAT PB Delhi on 29.07.2021. file sent to doia for its advice.
10	Delhi	1611/2021		Vinod Kumar Ahirwar	UOI	Original	pending	Ravi Kant Jain 9910021485	Challenging the Penalty order no.22/2019 dated 15.10.2019.
11	Delhi	../2021		J.P.Singh	UOI	Original	pending	HANU BHASKAR, 9810174047	Challenging Suspension Extension Order

CASES PERTAINING TO CHANDIGARH ZONE**Cases in CAT CHANDIGARH**

S No	Court Name	Case No	Date filed	Plaintiff	Defendant	Original/ Appellate	Status of the case	Name of Govt Counsel	Nature of the case (In a line)
1	Chandgarh	1090/2021		Neeraj Soi	UOI	Original	pending	Sanjay Goyal 9814006702	Challenging the pending representations at DGoV,PWC were sent by NZU DGoV.

List of cases pertaining to jaipur zone

Cases in CAT JAIPUR

S No	Court Name	Case No	Date filed	Plaintiff	Defendant	Original/Appellate	Status of the case	Name of Govt Counsel	Nature of the case (In a line)
1	Jaipur	OA No.291/00/415/2017 before CAT Jaipur	7/26/2017	DALU RAM MEENA	CBIC	ORIGINAL	PENDING	KINSHUK JAIN	The applicant has challenged the charge memo no. 9/2017 dated 28.04.2017. NDH is 18.11.2021

CASES PERTAINING TO PUNJAB AND HARYANA

CASES IN PUNJAB AND HARYANA HIGH COURT

S No	Court Name	Case No	Date filed	Plaintiff	Defendant	Original/Appellate	Status of the case	Name of Govt Counsel	Nature of the case (In a line)
1	Pujab and Haryana	11356/2017	7/24/2017	Kulvaran Singh	UNION OF INDIA	Appellate	Pending	D. R. Sharma	OA No. 389/2015 filed for challenging the penalty order dated 02.03.2015 withholding 100% pension. CAT vide Order dated 05.10.2016 has dismissed the OA.

List of cases pertaining to Mumbai Zone

Cases in Mumbai high court

S No	Court Name	Case No	Date filed	Plaintiff	Defendant	Original/ Appellate	Status of the case	Name of Govt Counsel	Nature of the case (In a line)
1	Bombay	1468/2013	7/9/2013	UNION OF INDIA	P.V. Reddy	Appellate	Pending	Vinod Joshi	,Hon'ble CAT Bombay Bench in OA 383/2006 dated 24.1.2012 has quashed the disciplinary proceedings. WP 1468/2013 filed in Bombay High Court.

Cases in CAT Mumbai Bench

1	Mumbai	OA No. 527/2014	7/30/2014	Uttamrao Hanumantrao Jadhav, ADC (Retd)	CBIC, Uoi	Original	Pending	RAJPUROHIT N K	The applicant in OA No. 527/2014 has prayed for directions to the respondents to sanction/release the amount of Rs. 10 lacs (Gratuity) and other statutory amounts due, with interest @ 18% thereon.
2	Mumbai	OA No.131/2015	1/27/2015	P.V. Angachekar	M/O FINANCE	ORIGINAL	Pending	S V Masurkar	Applicant has filed OA for setting aside charge memorandum and sanction order under Rule 9.
3	Mumbai	OA No. 253/2016	3/15/2016	Suresh R. Patil, AC (Retd.)	CBIC, Uoi	Original	Pending		The applicant has challenged the CM and penalty order
4	Mumbai	OA No.237/2018	3/21/2018	R S Gadahire	M/O FINANCE	ORIGINAL	Pending	R R Shetty	Applicant has challenged the penalty order No. 24/2013 dated 09.07.2013 withholding 20% of monthly pension for 5 years.
5	Mumbai	CP No. 156/2020	12/22/2020	S K Virdi	CBIC, Uoi	Original	Pending	A M Sethna	Applicant has filed Contempt Petition No.156/2020 in OA No.597/2011 before the Hon'ble CAT Mumbai Bench for non implementation of CAT order dated 06.02.2020.
6	Mumbai	254/2021		Nalin Kumar	UOI	Original	Pending		Challenging Suspension Extension Order
7	Mumbai	201/2021		Egido M.E. D'silva	UOI	Original	Pending		Challenging Penalty Order

List of cases pertaining to Chennai Zone

Cases in CAT Chennai Bench

S No	Court Name	Case No	Date filed	Plaintiff	Defendant	Original/ Appellate	Status of the case	Name of Govt Counsel	Nature of the case (In a line)
1	Chennai	OA No. 310/00021/2014 CAT Chennai Bench	1/6/2014	Meenalochani A.S., JC	M/O FINANCE	ORIGINAL	PENDING	D RAGHUPATHI	Applicant has filed OA challenging penalty order and charge memorandum.
2	Madras	OA No.389/2018	2/7/2018	P. Kathirval	M/O FINANCE	ORIGINAL	Pending	S.R. Sundar	Applicant has filed OA to set aside the Charge Memorandum dated 22.08.2016.
3	Madras	OA No 141/2019	1/29/2019	K K Pradhan	M/O FINANCE	ORIGINAL		V. Sundareswaran	OA No. 141/2019 filed by Applicant before Ho'ble CAT, Madras Bench seeking relief of granting full pension and gratuity with interest and other consequential service and monetary benefits
4	Madras	302/2021		G. Nagaraju	UOI	Original	Pending		Related to Ad.II

LIST OF CASES CUTTAK ZONE

Cases pertaining to CUTTAK HIGH COURT

S No	Court Name	Case No	Date filed	Plaintiff	Defendant	Original/ Appellate	Status of the case	Name of Govt Counsel	Nature of the case (In a line)
1	Orissa	Review Petition no. 36/2021 in WP no. 3657/2002	2/5/2021	UNION OF INDIA	Rajan Suri	Appellate	Pending	Dayanidhi Lanka	OA No. 495/2001 filed before CAT Cuttak Bench to quash Charge Memorandum. Vide Order dated 22.03.2002 CAT quashed the Charge Memorandum. WP No. 3657/2002 filed by the department. Vide Order dated 29.11.2019 hon'ble HC dismissed the WP. Review Petition filed by the department before High Court of Orissa.

Cases pertaining to CAT CUTTAK

1	Cuttak	CP No. 34/2020	5/5/2020	Ashiquzzaman	CBIC, Uol	ORIGINAL	PENDING	S B Mohanty	CP in OA no. 693/2019. Hon'ble CAT for non-implementation of its Order dated 31.01.2020.
2	Cuttak	CP No. 35/2020	5/5/2020	Sandeep GM Yadav	CBIC, Uol	ORIGINAL	PENDING	S B Mohanty	CP in OA no. 617/2019. Hon'ble CAT for non-implementation of its Order dated 31.01.2020.
3	Cuttak	OA No. 67/2021	2/4/2021	Deepak Niranjannath Pandit, DC	CBIC, Uol	Original	Pending	C.M SINGH	The applicant has challenged the suspension.

CASES PERTAINING TO THIRUVANANTHAPURAM ZONE

CASES IN THIRUVANANTHAPURAM CAT

S No	Court Name	Case No	Date filed	Plaintiff	Defendant	Original/ Appellate	Status of the case	Name of Govt Counsel	Nature of the case (In a line)
1	Ernakulam	CP No. 53/2020	12/18/2020	VTK Nayanar	CBIC, UoI	Original	Pending	S R K Prathap	The Contempt Petition No.53/2020 before Hon'ble CAT, Ernakulam Bench, for non implementation of the Order of Hon'ble Tribunal in OA No.1078/2016.
2	Ernakulam	CP No. 02/2021	1/15/2021	A R Ashok Kumar	CBIC, UoI	Original	Pending	Thomas Mathew Nellimoottil	Contempt Petition No.02/2021 in OA No.841/2017 before Hon'ble CAT Ernakulam Bench for non implementation of order in 841/2017.

LIST OF CASES PERTAINING TO HYDERABAD ZONE

Cases in HYDERABAD HIGH COURT

S No	Court Name	Case No	Date filed	Plaintiff	Defendant	Original/ Appellate	Status of the case	Name of Govt Counsel	Nature of the case (In a line)
1	Hyderabad	5821/2008	3/17/2008	UNION OF INDIA	Shamboonath	Appellate	Pending	HARINATH N Asst Solicitor General	OA No. 246 of 2007 filed by Shri Shamboonath before Hon'ble CAT Hyderabad. Vide Order dated 30.08.2007, Hon'ble CAT set aside charge memorandum dated 25.07.2006 issued by the Disciplinary Authority. WP is filed by the department to challenge CAT's order dated 30.8.2007 in OA No. 246 of 2007 passed by CAT Hyderabad.

Cases in HYDERABAD CAT

1	Hyderabad	CP12/2019 in OA no. 997/2018 CATHydbd bench	1/9/2019	A CHANDRA SEKHARA REDDY	D/O CENTRAL EXCISE & OTHERS	ORIGINAL	Pending	B GAYATRI VARMA	CAT disposed off OA vide order dated 12.10.18 to conclude DP in 2 months. Contempt filed by Shri ACS Reddy for non-compliance of order dated 12.10.2018 in OA No.997/2018.
2	Hyderabad	726/2019 OA CAT Hydbd bench	8/14/2019	A CHANDRASEKHARA REDDY	M/O FINANCE & ANOTHER	ORIGINAL	PENDING	K RAJITHA	Applicant has filed OA seeking to quash DP
3	Hyderabad	OA No. 697/2020	11/2/2020	C P Wagh	CBIC, UoI	Original	Pending	A VIJAYA BHASKAR BABU	Applicant has challenged to suspend the inquiry and quash the proceedings vide charge memorandum dtd 06.10.2020
4	Hyderabad	CP No.06/2021	12/11/2020	C Simeon	CBIC, UoI	Original	Pending	L Pranathi Reddy	The Contempt Petition filed by Shri C. Simeon AC before the Hon'ble CAT Hyderabad in OA No.482/2014 for implementing order granting relief to him by reducing penalty.

LIST OF CASES JABALPUR ZONE

Cases in CAT JABALPUR

S No	Court Name	Case No	Date filed	Plaintiff	Defendant	Original/ Appellate	Status of the case	Name of Govt Counsel	Nature of the case (In a line)
1	Jabalpur	O.A. No. 201/86/2018 before CAT Jabalpur and MA No. 118/2018 before CAT Jabalpur.	1/25/2018	Ashok Kumar Shukla	M/O FINANCE	ORIGINAL	PENDING		The applicant has filed OA 201/86/2018 with prayer to issue a writ of Mandamus directing the respondents to quash Memo No. 04/2015 dated 20.03.2015
2	Jabalpur	OA 454/2019	5/20/2019	M.K. Yadav	M/O FINANCE	ORIGINAL	Pending	N.A.	OA No.454/2019 filed to quash Charge Memo dt 23.02.2015

List of cases pertaining to KOLKATA ZONE

CASES IN KOLKATA HIGH COURT

S No	Court Name	Case No	Date filed	Plaintiff	Defendant	Original/ Appellate	Status of the case	Name of Govt Counsel	Nature of the case (In a line)
1	Hon'ble Calcutta High Court, Kolkata	W.P.C.T No.262 of 2016		UNION OF INDIA	R. Srinivas Naik	Appellate	Pending		OA No.350/01855/2015 filed by the R. S. Naik before Hon'ble CAT, Kolkata Bench for quashing the charge memo dated 03.10.2011 and the penalty order dated 23.10.2015. The Hon'ble CAT vide order dated 01.07.2016 quashed the penalty order. The department filed the W/P in High Court of Kolkata

CASES IN KOLKATA CAT

1	Kolkata	OA No. 350/00152/2014 before CAT Kolkata	2/3/2014	KANCHAN KR SANYAL	CBIC	ORIGINAL	PENDING	A RAJYASHREE	The applicant has challenged C/M dated 28.08.2006 jssued to him.
2	Kolkata	OA No.1522/2019 CAT, Kolkata Bench	11/18/2019	ASHOK RATILAL MAHIDA	REVENUE	ORIGINAL	PENDING		OA filed to drop CMs (two) due to action under FR 56(j).
3	Kolkata	OA No. 660/2019	5/13/2019	G SREE HARSHA	CBIC, UoI	Original	Pending		OA filed against IO for concluding inquiry without giving proper opportunity to him.

CASES PERTAINING TO RANCHI ZONE**Cases in CAT RANCHI**

S No	Court Name	Case No	Date filed	Plaintiff	Defendant	Original/ Appellate	Status of the case	Name of Govt Counsel	Nature of the case (In a line)
1	Patna	OA No. 362/202 0	10/6/2020	Sh Chandan Prakash Pandey, AC	CBIC, UoI	Original	Pending	P.R.LAKSHMI(SMT)	The Applicant has challenged the suspension order dated 01.08.2019.

